



## Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.62/2837/2020

This the 28<sup>th</sup> day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Anand Mathur, Member (A)**

Aisha Begum, aged about 38 years,  
W/o. Ghulam Mohammad Dar,  
R/o. Dar Mohalla  
Pahaldajji, Handwara,  
Kupwara.

...Applicant

(Mr. Altaf Mehraj, Advocate for applicant – Not present)

Versus

1. State of Jammu and Kashmir,  
through Commissioner  
Secretary to Government  
Social Welfare Department,  
Civil Secretariat,  
Srinagar/Jammu.
2. State Mission, Director ICDS  
Jammu & Kashmir, Srinagar.
3. District Programme Officer,  
ICDS, Rajwar Handwara  
Kupwara.



4. Child Development Programme Officer (ICDS), Rajwar Handwara, Kupwara.
5. Deputy Commissioner, Kupwara.
6. Shazia Begum, W/o. Khursheed Ahmad Lone, R/o. Lone Mohalla, Pahaldajji, Handwara, Kupwara.

...Respondents

(Mr. Amit Gupta, Additional Advocate General)

## **O R D E R (ORAL)**

### **Hon'ble Mr. Anand Mathur, Member (A):**

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted at the Bar that since the case pertains to Anganwari worker, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Anganwari workers and placed reliance on State of Karnataka v/s Ameerbi, (2007) 11 SCC 681.

2. It has been clearly held by the Hon'ble Apex Court in case of Ameerbi (supra) that this Tribunal has no jurisdiction to hear the case pertaining to Anganwari workers. We accordingly hold that



this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the Anganwari workers.

3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to place before the Hon'ble Bench for further orders.

5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 29.11.2020.



**(Anand Mathur)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**

“SA”